

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 2nd day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/01034/2019

B. Vellaisamy,
S/o. Bathiran,
Ittarai,
Dhimbam Post,
Sathyamangalam Sub Office,
Tiruppur Division,
Erode District – 638401.

....Applicant

(By Advocate: M/s. T.K. Saravanan)

Vs.

1. Union of India Rep. by the Chief Post Master General, Tamil Nadu Circle, Anna Salai, Chennai- 600 002;
2. The Senior Superintendent of Post Offices, Tiruppur Division, Tiruppur- 641 601;
3. The Inspector of Post Offices, Sathyamangalam Sub Division, Sathyamangalam- 638 401.

....Respondents.

(By Advocate: Mr.Su Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

OA is filed by the applicant seeking the following relief:-

"to direct the respondents to regularize the services of the applicant and absorb him in any regular GDS post or in any other eligible vacant post."

2. When the matter is taken up, Learned Counsel for the applicant submits that applicant has made a representation Annexure A-12 dated 20.06.2019 in respect of his grievance which is still pending with the authorities. At this stage, learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to consider and dispose of his pending representation within a prescribed time to be set by the Tribunal.
3. Mr. Su. Srinivasan, Learned Sr. Standing Counsel who takes notice for the respondents has no objection.
4. Keeping in view of the limited relief sought, without going into the substantive merits of the case, we dispose of the OA at admission stage with a direction to the respondents to consider and dispose of the pending representation of the applicant, Annexure A-12 dated 20.06.2019 and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.
5. OA is disposed of accordingly at admission stage. No costs.